

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-27(PB)/2018**

**IN THE MATTER OF:**

Counfreedise ..... Applicant/petitioner  
Vs.  
Timex India Group Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**Sh. S.K. Mohapatra,  
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. J.K. Chaudhary, Mr. S. Malik, Advs.  
For the Respondent : Mr. S. Rajan, Ms. Pratibha, Advs.

**ORDER**

Notice of the petition for 7<sup>th</sup> February, 2018.

Learned Counsel for the respondent accepts notice. A copy of the petition has already been furnished while sending advance notice by the petitioner.

Reply may be filed within two weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 7<sup>th</sup> February, 2018.

Sdl—

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sdl—

**(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)**